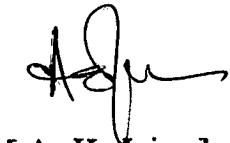


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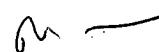
10.08.2010

None for the petitioner.
Shri Rajesh Kumar, ld. Counsel for the respondents.

No one for the petitioner. It appears from the last order that orders passed by this Tribunal have been complied with as has been submitted by the learned counsel for the official respondents on that date. Since because of the said position, petitioner is not present and not taking any interest in pursuing the matter. Hence, the CCPA is dropped and notices issued to the respondents are discharged.



[A. K. Jain]
Member (A)



[Rekha Kumari]
Member (J)

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